IN ASSOCIATION WITH

SCC ONLINE | TIMES

DEPARTMENT OF LAW

organises

SEVEN-DAY ONLINE FACULTY DEVELOPMENT PROGRAMME

on

Transforming Labour Laws in the Era of AI

Contemporary Developments and Future Perspectives

7 – 13 DECEMBER 2026

Online mode · Open to faculty members, research scholars and professionals

07	12	₹500	5 Dec
DAYS	LEARNING SESSIONS	REGISTRATION FEE	LAST DATE TO REGISTER

Sessions by eminent academicians, policy makers, legal practitioners and industry experts

VIVEKANANDA GLOBAL UNIVERSITY, JAIPUR

NAAC A+ · WWW.VGU.AC.IN

ABOUT

Vivekananda Global University, Jaipur

Vivekananda Global University is a multidisciplinary State Private University established under Act 11 of 2012 of the Government of Rajasthan and covered under Section 2(f) of the UGC Act, 1956. Sponsored by the Bagaria Education Trust and inspired by Swami Vivekananda's philosophy of holistic development, it is accredited NAAC A+ and teaches at undergraduate, postgraduate and doctoral level to students drawn from across India and more than twenty countries.

In the QS Asia University Rankings 2026 the University was placed 666th in Asia, 200th in South Asia and 95th in India, entering the top hundred Indian universities for the first time. It was ranked in the 151–200 band of the NIRF India Rankings 2025. The WEEK placed it 8th in the North Zone and 14th in India, and Outlook 11th among private universities.

Beyond the rankings, the University has built an unusually active research and innovation culture for an institution of its age, with an on-campus incubator, hundreds of patents filed, and partnerships including Rajasthan's first Generative AI Campus with Google Cloud.

A+ NAAC accreditation	**95th** in India, QS Asia Rankings 2026	**151–200** band, NIRF India Rankings 2025	**33,800+** students enrolled
200+ programmes across 15 faculties	**3,100+** Scopus-indexed publications	**75+** industry collaborations	**31+** acre campus at Jagatpura, Jaipur

RECOGNISED BY

Ministry of Education · Ministry of MSME · NITI Aayog · SIDBI · National Human Rights Commission · Competition Commission of India · Indian Council of Social Science Research · Department of Science and Technology · ASSOCHAM

> *"Education is the manifestation of the perfection already in man."*
> — SWAMI VIVEKANANDA

ABOUT

Department of Law

Vivekananda Global University, Jaipur

At the Department of Law our focus is to develop and advance interdisciplinary legal education and scholarship. We challenge normative pedagogy and believe in establishing and implementing new approaches to teaching and learning, an approach that carried the University to NAAC A+ accreditation within a decade of its inception. Our programmes are approved by the Bar Council of India.

As a research-oriented institute we encourage unrestricted academic imagination, and incubate research across a wide range of ideas, including intellectual property, constitutional law and criminal law. Teaching here does not stop at the classroom: the Department runs moot court competitions, trial advocacy and ADR training, a legal aid clinic and community outreach.

Since our inception in 2013 our students have gone on to academia, legal practice, the administrative services and entrepreneurship. We value diversity of thought, opinion and expression, and believe educational institutions should be fair and inclusive spaces that help everyone reach their potential.

2nd in Rajasthan for Law, Outlook Best College Rankings	**29th** in India for Law, Outlook Best College Rankings	**66th** in India, India Today rankings	**25th** in India for Law & Humanities, GU World Subject Rankings 2026

PROGRAMMES

B.A. LL.B. five-year integrated programme

B.B.A. LL.B. five-year integrated programme

LL.B. three-year programme

LL.M. one-year and two-year, in Constitutional & Administrative Law, Corporate & Commercial Law, Criminal Law and Intellectual Property Law

FLAGSHIP EVENTS & CELLS

VGU Ranka Moot Court Competition, fifth edition in 2026

VGU R.K. Rastogi Memorial Negotiation Competition, fourth edition in 2026

Moot Court Society and Alternative Dispute Resolution Cell

Legal Aid Cell “Aapno Saathi” and Pro Bono Club

COLLABORATIONS

SCC Online · Manupatra · Jaipur District Legal Services Authority · Ranka Public Charitable Trust · Office of Shri Rajdeepak Rastogi · Judiciary Gold

ABOUT THE FDP

A new labour law framework meets a new kind of workplace

Indian labour law has just been through its largest restructuring since Independence. On 21 November 2025 the four Labour Codes, on wages, industrial relations, social security and occupational safety, came into force and replaced 29 central labour statutes. The Central Rules followed in May 2026, and States continue to frame their own. Much of what law teachers have taught for decades now has to be re-read, re-taught and re-researched.

The reform arrives while work itself is changing. Algorithms now screen applicants, allocate shifts, set pay and rate performance. Gig and platform workers, recognised for the first time in the Code on Social Security, 2020, raise old questions about who is an employee and who is an employer. Workplace monitoring tests the limits of privacy and data protection, and generative AI is altering the skills that jobs demand.

This seven-day online Faculty Development Programme examines both shifts together. Across twelve learning sessions, eminent academicians, policy makers, legal practitioners and industry experts will take participants through the new statutory framework, the legal questions raised by artificial intelligence at work, comparative developments abroad, and the consequences for teaching and research.

29 → 4
central labour laws consolidated into four Labour Codes

21 Nov 2025
the date the four Codes came into force

May 2026
Central Rules notified under all four Codes

OBJECTIVES

01 To give participants a working command of the four Labour Codes, the rules under them and their early implementation.

02 To examine how artificial intelligence and platform work are changing the employment relationship and the rights that depend on it.

03 To place Indian developments beside international labour standards and regulatory responses in other jurisdictions.

04 To help teachers revise curricula, course material and classroom methods for labour and employment law.

05 To identify research questions and encourage interdisciplinary, publishable work in the field.

WHAT THE PROGRAMME COVERS

Twelve learning sessions, eight themes

The twelve sessions are spread over seven days and built around the themes below. Each session combines an expert lecture with discussion and questions from participants.

01 The Labour Codes in Operation

Wages, industrial relations, social security and occupational safety under the four Codes; Central and State rules; what changed and what did not.

02 AI and the Employment Relationship

Algorithmic management in hiring, scheduling, appraisal and termination, and where responsibility lies when a system decides.

03 Gig and Platform Work

Worker status, social security for gig and platform workers under the Code on Social Security, 2020, and State welfare legislation.

04 Equality, Privacy and Dignity at Work

Bias in automated decisions, workplace surveillance, and employee data under the Digital Personal Data Protection Act, 2023.

05 Collective Voice and Dispute Resolution

Trade unions, negotiation and collective bargaining in a digital economy; conciliation and adjudication under the Industrial Relations Code.

06 Safety, Skills and the Future of Work

Occupational safety and health in automated workplaces, job displacement, reskilling and the policy choices that follow.

07 Comparative and International Perspectives

ILO standards on decent work, the European Union's AI Act and Platform Work Directive, and lessons for India.

08 Teaching and Researching Labour Law

Curriculum redesign after the Codes, classroom methods, research design and writing for publication.

RESOURCE PERSONS

Sessions will be led by eminent academicians, policy makers, legal practitioners and industry experts working on labour law and technology. The detailed day-wise schedule, with the names of resource persons, will be shared with registered participants before the programme begins.

PROGRAMME AT A GLANCE

DATES 7 – 13 December 2026	DURATION Seven days · 12 learning sessions
MODE Online · Google Meet	SESSION TIMINGS 10:00 – 11:00 AM and 2:00 – 3:00 PM
REGISTRATION FEE ₹ 500 per participant	LAST DATE TO REGISTER 5 December 2026
ONLINE TEST 13 December 2026	CERTIFICATE 75% attendance and 70% in the test

WHO SHOULD ATTEND

Faculty members of law, management, commerce and the social sciences

Research scholars and doctoral candidates

Advocates and legal practitioners

HR and industrial relations professionals

Postgraduate students with an interest in labour law

WHAT PARTICIPANTS RECEIVE

Twelve expert-led sessions with time for questions

An up-to-date view of the Labour Codes and the rules under them

Reading lists and teaching resources shared by resource persons

A certificate, issued only to participants who attend at least 75% of the sessions and score at least 70% in the online test

How to Register

1. Fill in the registration form at https://docs.google.com/forms/d/e/1FAIpQLSfo4GdLZlBH7GLdrHt1yCnzzVNCp8LqeTgwVUOZ5Xe7Uue9lw/viewform
2. Pay the fee of ₹ 500 by scanning the UPI QR code alongside, and upload the payment receipt in the form.
3. A confirmation, the Google Meet link and the day-wise schedule will be sent to the registered email address.

Registration closes on 5 December 2026. The fee is non-refundable and non-transferable.

SCAN TO PAY ₹ 500

Organising Committee

CHIEF PATRON

Dr. K Ram (Retd. IPS)
Chief Patron, VGU and Chairman, VTS Rajasthan

PATRONS

Dr. Lalit K Panwar (Retd. IAS)
Chairperson, VGU · Former Chairman, RPSC

Dr. K R Bagaria
Founder & Vice Chairperson, VGU · Former Member, RPSC

Shri M.R. Bagaria (Retd. RAS)
Patron, VGU

Er. Onkar Bagaria
CEO, VGU

CO-PATRONS

Dr. Praveen Choudhry
Registrar, VGU

Ms. Malvika Dudi Bagaria
Director, Faculty of Management

ORGANISING CHAIRPERSONS

Prof. (Dr.) D.V.S. Bhagavanulu
President, VGU

Prof. (Dr.) Baldev Singh
Pro-President, VGU

CONVENOR

Prof. (Dr.) Shilpa Rao Rastogi
Professor and HOD (Law)

CO-CONVENOR

Mr. Rahul Bishnoi
Assistant Professor, Department of Law

CO-CONVENOR

Ms. Daminee Sharma
Assistant Professor, Department of Law

FACULTY COORDINATOR

Ms. Nitya Sharma
Assistant Professor, Department of Law

FACULTY COORDINATOR

Mr. Ravindra Deora
Assistant Professor, Department of Law

IN ASSOCIATION WITH

SCC ONLINE | TIMES

DEPARTMENT OF LAW

SEVEN-DAY ONLINE FACULTY DEVELOPMENT PROGRAMME

Transforming Labour Laws in the Era of AI

Contemporary Developments and Future Perspectives

7 – 13 December 2026

Register by 5 December 2026 · Fee ₹ 500

FOR QUERIES

Ms. Nitya Sharma · +91 97726 22148

Mr. Ravindra Deora · +91 94628 31156

Email: **departmentoflaw@vgu.ac.in**

1800-3131-415 **www.vgu.ac.in** **admission@vgu.ac.in**

VGU Campus, Sector 36, NRI Colony Road, Jagatpura, Jaipur, Rajasthan 303012